

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13030/2014

(Arising out of impugned final judgment and order dated 16/01/2014
in WP 23968/2013 passed by the High Court Of Judicature At
Allahabad)

JAIPRAKASH ASSOCIATE LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with prayer for interim relief and office report)

WITH

S.L.P.(C)...CC No. 9494/2014

(With prayer for and c/delay in filing SLP and Office Report)

SLP(C) No. 14420/2014

(With prayer for exemption from filing c/c of the impugned
judgment and Prayer for Interim Relief and Office Report)

SLP(C) No. 14725/2014

(With Office Report)

Date : 01/07/2014 These petitions were called
today.

on for hearing

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. C. A. Sundaram, Sr. Adv.

Mr. Pawan Upadhyay, Adv.

Mr. Rajesh Ranjan Dubey, Adv.

Mr. R.L. Bhatia, Adv.

Ms. Sharmila Upadhyay ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice, returnable on 22nd August, 2014.

In the meantime, the operation and implementation of the

Signature Not Verified

Digitally signed by

impugned Judgment shall remain stayed.

Jayant Kumar Arora

Date: 2014.07.05

10:52:57 IST

Reason:

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar